

(b) Working capital requirements for each crushing season are assessed by commercial banks on receipt of request from the sugar mills. Such assessment is normally carried out prior to the commencement of season. The working capital limits are sanctioned/disbursed at the start of the crushing season and there is no question of advance payment in this regard.

(c) In terms of the provisions of the selective credit control directives of RBI, the minimum rate of interest applicable on bank advances to sugar mills against stocks of sugar is as under:

Effective from 1.4.1987 to 9.10.1988
16.5% per annum (fixed)

Effective from 10.10.1988 till date
16.0% per annum (minimum)

[English]

Seizure of Gold at Delhi Airport

3019. SHRI R.N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "8 lakh worth gold haul at airport" which appeared in "Hindustan Times" dated 11 March, 1990 wherein it has been stated that gold worth Rs. 8 lakh was seized on 10 March, 1990 at the Indira Gandhi International Airport by Customs' Officers; and

(b) if so, further action taken in the matter?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Yes, Sir. The Customs Preventive Offices recovered and seized 20 gold biscuits weighing 2332 grams and valued at Rs. 8,16,200/- at Indira Gandhi International Airport, New Delhi on 10.3.90 from a passenger Shri A. Samad Ali Mohammed Albushi, an Omani National, who was intercepted while walking through the green channel at the Delhi Airport. The seized gold biscuits were concealed in the chappals worn by him.

Shri Samad Ali Mohammed Albushi has since been arrested and a complaint filed in the Court of jurisdiction.

Delegations which visited abroad

3020. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of delegations from his Ministry which went abroad during the last two years and composition thereof; and

(b) the expenditure incurred thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) 8 delegations from the Ministry of Law and Justice went abroad during the years 1988 and 1989. The composition of the delegations is given in the Statement below.

(b) A total expenditure of Rs. 5,38,704.34 has been incurred by the Ministry of Law and Justice so far on these delegations.

STATEMENT

Sl.No.	Composition of the Delegation	Country visited
1	2	3
1.	Dr. V.K. Agarwal, Joint Secretary & Legal Adviser Shri K. Madhavan, Deputy Inspector General, Central Bureau of Investigation.	Australia
2.	Shri H.R. Bharduaj, Minister of State for Law and Justice	Poland
3.	Shri Ch. G. Krishnamurthy, President Income-tax Appellate Tribunal	The Netherlands
4.	Shri R. V.S. Peri Sastri, Chief Election Commissioner Shri S. Ramaian, Secretary, Legislative Department	U.S.A.
5.	Smt. R. Lakshmanan, Joint Secretary & Legal Adviser Shri Dalveer Bhandari, Advocate Shri B.K. Samaddar, Deputy Legislative Counselor Shri K.D. Singh, Deputy Legal Adviser	U.S.S.R.
6.	Shri R. Srinivsan, Additional Secretary (Ministry of Home Affairs) Dr. V.K. Agarwal, Joint Secretary & Legal Adviser	U.K.

<i>Sl.No.</i>	<i>Composition of the Delegation</i>	<i>Country visited</i>
1	2	3
7.	Shri Ch. G. Krishnamurthy, President, Income-tax Appellate Tribunal.	Brazil
8.	Dr. V.K. Agarwal, Additional Secretary Dr. J.P. Joshi, Director-General (Archeological Secretary of India)	U.K.